

about 50,000 private (shallow) tubewells and 1,000 State (deep) tubewells.

(b) The total area to be irrigated by groundwater schemes is estimated at 1.5 million acres per annum.

Wage Board For Workers in Film Industry

*1175. SHRI S. KUNDU : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government appointed a Study Group in 1965 to go into the question of appointment of National Wage Board for workers in the Film Industry ;

(b) if so, the main recommendations thereof ;

(c) when Government propose to appoint a National Wage Board for workers in the Film Industry ; and

(d) the reasons for the delay in arriving at a decision to appoint such a wage board ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Yes, Sir.

(b) The Group recommended the appointment of a Central Wage Board for Film Industry.

(c) and (d). It is proposed to take up this matter after the Report of the Bipartite Committee on Wage Boards constituted by the Standing Labour Committee at its last Session on 30th September 1967, has been made available.

Unemployment Insurance Scheme

*1177. SHRI K.M. ABRAHAM :
SHRI K. RAMANI :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have circulated the proposed Unemployment Insurance scheme to Central Trade Union Organisations ; and

(b) if so, whether Government have received their reaction ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOY-

MENT AND REHABILITATION (SHRI S. C. JAMIR) : (a) The Draft Scheme was circulated to the interests concerned including the Central Workers' Organisations in November, 1965. The proposed Scheme has also since been discussed at tripartite meetings at which the Central Organisations of Workers are represented.

(b) Yes. The Workers' Organisations have generally welcomed the scheme.

गेहूँ का वसूली मूल्य

*1178. श्री रघुवीर सिंह झास्त्री : क्या खाद्य तथा कृषि मंत्री यह बात बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कई राज्यों ने केन्द्रीय सरकार से गेहूँ का वसूली मूल्य बढ़ाने का अनुरोध किया है :

(ख) यदि हाँ, तो इस सम्बन्ध में क्या निर्णय किया है : और

(ग) सभी राज्यों में लगभग एक से वसूली मूल्य निर्धारित करने के लिए क्या कार्यवाही की गई है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहेब शिन्दे) : (क) जी नहीं ।

(ख) प्रश्न ही नहीं उठता ।

(ग) 1968-69 में गेहूँ के निम्नलिखित अधिप्राप्ति मूल्य घोषित किए गए हैं जो कि सभी राज्यों के लिए एक समान लागू होते हैं :-

स्रधारण	मैक्सिकन	76	रुपये
			प्रति क्विंटल
बड़िया	...	81	रुपये प्रति क्विंटल

Employees' Provident Fund Organisation

*1179. SHRI S. M. BANERJEE : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that a firm of Efficiency Experts 'IBCON' was

engaged by the Employees' Provident Fund Organisation to study the work of its Regional Offices and to suggest improvements.

(b) if, so, the amount spent thereon ; and

(c) the action taken on the report of said efficiency experts ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR). (a) Yes.

(b) Rs. 27,300.

(c) The Report submitted by the consultants in 1966 as a result of the study in one Region contained recommendations which included changes in forms and registers in use in the Organisation, higher outturn of work by accounts clerks and regradation of certain posts. Some recommendations which could be readily implemented have been implemented. The implementation of some recommendations which were desirable but not immediately practicable will be considered in due course by the Organisation.

Demands of Employees working under Provident Fund Commissioner

*1180. **SHRI UMANATH :**
SHRI P. P. ESTHOSE :
SHRI K. ANIRUDHAN :
SHRI P. RAMAMURTI :

Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 3990 on the 14th March, 1968 and state :

(a) whether the Central Board of Trustees of the Employees' Provident Fund have considered the demands of the employees working under the Commissioner of Provident Fund ; and

(b) if so, decision taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) : (a) and (b). The demands submitted by the Staff Federation are under consideration of the Central Board of Trustees of the Employees Provident Fund,

Dock Labour Board

*1181. **SHRI C. JANARDHANAN :** Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Dock Labour Board has been constituted for the stevedoring workers of Kandla Port ;

(b) if not, the method of employing workers for stevedoring work ;

(c) whether any closed-shop system is in existence in Kandla Port ; and

(d) if so, the name of the Union and to which Organisation it is affiliated ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Not yet.

(b) The Kandla Port Stevedores' Association have at present on their list sixty gangs totalling about nine hundred workers. Of these thirty gangs were formed from 1st May, 1967 as per list supplied by the Transport and Dock Workers' Union and in consultation with the Department of Food as a result of an agreement reached between the Kandla Port Stevedores' Association and the Transport and Dock Workers' Union which is affiliated to Hind Mazdoor Sabha. These gangs are primarily meant for handling food and fertilizer ships. On 15th August, 1967, the Kandla Port Stevedores' Association recruited thirty more gangs which were not drawn from any particular union. The first thirty gangs recruited as per agreement with the Transport and Dock Workers' Union which is a recognised union of the Department of Food, are given preference for work on food and fertilizer vessels while the latter thirty gangs are normally given preference for work on other ships,

(c) No.

(d) Does not arise.

East Pakistan Displaced Persons

*1182. **SHRI S. C. SAMANTA :** Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that while addressing a meeting of the East Pakistan Displaced Persons Association, Delhi on the 4th February, 1968, he admitted the reasonableness of their demands for reduc-